Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu ****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

> GOVERNMENT ORDER NO:- 3176 - JK (LD) of 2025 2025 03 DATED:- 17

Sanction is hereby accorded to the appointment of Mr. Syed Faheem Bhiaqi, Assistant Commissioner Development (ACD), Anantnag, as Officer In charge (OIC) Litigation in OA No. 1104/2022 titled Tasleema Bashir V/S UT of Jammu & Kashmir and others including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government Dated:- 17.03.2025

No:-LAW-OIC/03/2025 Copy to the:-

1. Learned Advocate General, J&K.

2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.

3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.

4. Commissioner/ Secretary to Government, Department of Rural Development and P.R

5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.

- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer